

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.7/2019 & M.A.No.1/2019**

**Dated Friday, the 04<sup>th</sup> day of January, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

**&**

**Hon'ble Mr.P.Madhavan, Judicial Member**

- 1.T.Mani
- 2.A.Badusha Maideen
- 3.R.Subramanian
- 4.P.Nachimuthu
- 5.S.Maniyaran
- 6.M.N.Bharathidoss
- 7.K.Palaniappan
- 8.S.Thangavelu
- 9.P.Sadasivam
- 10.C.Ramasamy
- 11.R.Nagarathinam
- 12.S.Mani
- 13.K.Sengottaiyan
- 14.R.Sengottaiyan
- 15.V.Chinnasamy
- 16.M.Subbarayan
- 17.K.Kuppamuthu
- 18.S.Chinnusamy
- 19.D.Vijayaraj

20.S.Ramasamy

**...Applicants**

By Advocate M/s R.Malaichamy

Vs.

1.Union of India,  
Rep., by the Director General of Posts,  
Ministry of Communications & IT,  
Department of Posts, Dak Bhavan,  
Sansad Marg, New Delhi 110 001.

2.Chief Postmaster General,  
Tamil Nadu Circle, Anna Salai,  
Chennai 600 002.

3.The Postmaster General,  
Western Region (TN),  
Coimbatore 641 002.

4.The Superintendent of Post Offices,  
Namakkal Division,  
Namakkal 637 001.

**...Respondents**

By Advocate Mr.Su.Srinivasan

**(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

Heard. M.A.No.1/2019 filed by the applicants to join together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(1)To direct the respondents to grant MACP-III benefit w.e.f 01.01.2006 to the applicants 1 to 19 and with effect from 09.03.2006 to the 20<sup>th</sup> applicant; further to

(2)Direct the respondents to revise and refix the retirement service benefits of the applicants and thereby to pay the arrears of pay and allowances and also the arrears of retirement benefits including pension to the applicants; and

(3)To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted that the applicant made Annexure A-1 to A-13 representations on various dates to the competent authority regarding their grievance for grant of 3<sup>rd</sup> MACP w.e.f 01.01.2006, which is still pending for consideration. Accordingly, the applicants would be satisfied if the competent authority is directed to consider their representations and pass appropriate orders within a time limit to be set by this Tribunal, preferably before the conduct of the DPC.

3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the

competent authority to consider Annexure A-1 to A-13 representations of the applicants dated 18.05.2018, 16.07.2018, 18.07.2018, 21.07.2018, 24.07.2018, 25.07.2018, 26.07.2018, 27.07.2018, 31.07.2018, 02.08.2018, 10.08.2018, 13.08.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(P.MADHAVAN)**  
**MEMBER(J)**

**04.01.2019**

M.T.

**(R.RAMANUJAM)**  
**MEMBER (A)**